

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1013 of 2020**

**In the matter of:**

**Sandhhya Shipping Services Pvt. Ltd.**  
**Rajagurusami Maheshwaran, Resolution Professional**  
**of Sandhhya Shipping Services Pvt. Ltd. ....Appellant**  
**Vs.**  
**Trans Asian Shipping Services Pvt. Ltd. & Anr. ....Respondents**

**Present:**

**Appellant: Ms. Subharanjani Ananth, Mr. Rajagurusami Maheshwaran, Advocates.**  
**Respondents: Ms. Anita Thomas, Advocate for R1. CA Maheshwaran (R2, RP)**

**ORDER**

**(Through Virtual Mode)**

**27.11.2020:** Appellant is aggrieved of the observations made in the impugned order. It is contended that the order of admission and commencement of Corporate Insolvency Resolution Process against the Corporate Debtor was not communicated to Appellant for 7 months. Therefore, no fault could be found in the conduct of Corporate Insolvency Resolution Process by the Appellant.

2. After arguing for a while, Ms. Subharanjani Ananth, Advocate representing the Appellant prayed for allowing her to withdraw the appeal with liberty to approach the Adjudicating Authority (National Company Law Tribunal), Division Bench-I, Chennai for expunction of remarks/ observations casting stigma on the

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Appellant. In the circumstances of the case, the appeal is permitted to be withdrawn with liberty granted to the Appellant to file an application before the Adjudicating Authority (National Company Law Tribunal), Division Bench-I, Chennai for revisiting the impugned order and expunging the observations/remarks made against the Appellant as Resolution Professional, within one week.

Copy of this order be communicated to the Adjudicating Authority.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Shreesha Merla]**  
**Member (Technical)**

*AR/g*